

IN THE HIGH COURT OF JHARKHAND AT RANCHI  
Cont. Case (Civil) No. 150 of 2020

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Raj Kumar Narayan Das --- --- Petitioner  
Versus  
The State of Jharkhand & others --- --- Opp. Parties

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CORAM: **Hon'ble Mr. Justice Aparesh Kumar Singh**  
Through: Video Conferencing

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For the O.P.-State: Mr. Rahul Kamlesh, A.C to SC-IV

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04/ 11.09.2020 Mr. Rahul Kamlesh, A.C to SC-IV appears for the officials of the State.

2. Following surviving defects are to be removed in the instant petition.
  - ii. The alleged date of contempt has not been mentioned in the petition, same may be given by way of S.A
  - iii. True typed copy of Annexure-2 may be given.
3. Matter is adjourned for two weeks, so that learned counsel for the petitioner may remove the surviving defects. Office to verify and report.

(**Aparesh Kumar Singh, J**)

Ranjeet/